

**MOTOR INSURANCE PRIVATE CAR/2W ADD ON COVER–Enhanced PA Cover to Unnamed Passengers**

Clause No.		Policy No	Pick it from main policy	Expiring On	Pick it from main policy
Vehicle Registration No		Engine No		Chassis No.	

Additional Capital Sum Insured Opted :	Occupants
	Rs.

Normally the Personal Accident Cover under a motor policy can be opted for a maximum capital sum insured (CSI) of Rs 2 lacs for each Unnamed Passenger / Occupant. By opting for this cover, you are hereby covered for an additional CSI as mentioned above.

**What is Covered:**

- In consideration of the payment of an additional premium it is hereby understood and agreed that the insurer undertakes to pay compensation on the scale provided below for bodily injuries hereinafter defined sustained by any passenger other than the insured and/or the paid driver and/or a person in the employ of the insured coming within the scope of the Workmen"s Compensation Act, 1923 and subsequent amendments of the said Act and engaged in and upon the service of the insured at the time such injury is sustained whilst mounting into, dismounting from or traveling in but not driving the insured motor car and caused by violent, accidental, external and visible means which independently of any other cause shall within three calendar months of the occurrence of such injury result in:

Nature of injury	Scale of compensation
(i) Death	100%
(ii) Loss of two limbs or sight of two eyes or one limb and sight of one eye.	100%
(iii) Loss of one limb or sight of one eye	50%
(iv) Permanent total disablement from injuries other than named above.	100%

Provided always that

- A) compensation shall be payable under only one of the items (i) to (iv) above in respect of any such person arising out of any one occurrence and total liability of the insurer shall not in the aggregate exceed the sum of Rs.....lakhs (As per Policy schedule) during any one period of insurance in respect of any such person.
- B) No compensation shall be payable in respect of death or bodily injury directly or indirectly wholly or in part arising or resulting from or traceable to (1) intentional self-injury suicide or attempted suicide physical defect or infirmity or (2) an accident happening whilst such person is under the influence of intoxicating liquor or drugs.
- C) Such compensation shall be payable only with the approval of the insured named in the policy and directly to the injured person or his/her legal representative(s) whose receipt shall be a full discharge in respect of the injury of such person.
- D) Not more than....(Registered Seating Capacity of the vehicle) persons/passengers are in the vehicle insured at the time of occurrence of such injury.

**What is not Covered:**

- Death or injury directly or indirectly, wholly or in part arising or resulting from or traceable to:
  - Intentional self-injury, suicide or attempted suicide, physical defect or infirmity and / or
  - An accident happening whilst such person is under the influence of intoxicating liquor or drugs.

**Geographical Limit:** This cover can be offered to any vehicle registered in India and plying within India

**Pricing:** Based on the additional CSI opted.

### Conditions

1. Claim will be admissible and / or payable only in case of the above-mentioned injury details.
2. Compensation shall be payable under only one of the items mentioned above in respect of Unnamed Passengers/occupants arising out of any one occurrence and total liability of the insurer shall not in the aggregate exceed the sum of Rs.....
3. Compensation shall be payable only with the approval of the insured named in the policy and directly to the injured person or his/her legal representative(s) whose receipt shall be a full discharge in respect of the injury of such person.
4. Maximum number of persons/passengers insured at the time of occurrence of such injury will be limited to the **registered seating capacity** of your vehicle.
5. This cover is over and above the Unnamed PA cover already available in the base policy. Hence this cover can be opted only if the limits under the PA cover available in base policy is exhausted.
6. Capital Sum Insured to be in multiples of Rs. 1,00,000 only

This add on cover is also subject to the terms, conditions and exceptions of the policy to which this add-on cover is attached

### Cancellation Clause:

**This Add on Cover will be cancelled and no refund of premium will be made if:**

7. Any PA claim fraudulently made
8. Any misrepresentation / concealment of facts resulting in a claim